

(d) The matter concerns the State Governments.

(e) The Planning Commission has since been assisting the Bharat Sewak Samaj with grant-in-aid for certain Plan programmes and with loans for working capital and purchase of machinery for its Construction Service. The payment of grants has, however, been suspended.

Wage Board for Engineering Industry

***195. Shri K. Ramani;**
Shri Mohammad Ismail;
Shri Umanath:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the progress made by the Wage Board for the Engineering Industry so far;

(b) when the Report of the Wage Board is likely to be submitted to Government;

(c) the total number of engineering factories which have not yet implemented the recommendations of the Wage Board;

(d) whether Government have received some complaints from the trade unions regarding the non-implementation of the recommendations of the Wage Board; and

(e) if so, the steps taken to persuade the employers to implement the recommendations?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) The Wage Board has made recommendations for the grant of interim relief. It is now hearing the parties on the principal issues involved in its terms of reference.

(b) It is not possible to say at this stage as to when the Board would be able to submit its final recommendations.

(c) A statement showing the available information is placed on the

Table of the House. [Placed in Library. See No. LT-476/67].

(d) Yes.

(e) The State Governments have been requested to make special efforts to get the recommendations implemented.

Honorary Degrees

***196. Shri N. S. Sharma;**
Shri A. B. Vijpayee;
Shri Shri Gopal Saboo;
Shri Brij Bhushan Lal;
Shri Sharda Nand:

Will the Minister of Education be pleased to state:

(a) whether Government propose to abolish the system of conferring honorary degrees on politicians or ministers by the Indian Universities;

(b) whether Government propose to limit such honorary degrees only on considerations of merit and in recognition of Highest accomplishment in the academic field; and

(c) if so, the main features of the scheme?

The Minister of Education (Dr. Triguna Sen): (a) and (b). No, Sir. Conferment of honorary degrees by the Universities is governed by the provisions in the University Acts. It is for the Universities to decide the basis on which these degrees may be conferred.

(c) Does not arise.

Common Script applicable to all Indian Languages

***197. Dr. Karni Singh;**
Shrimati Nirlep Kaur;
Dr. Ranen Sen;
Shri Mohan Swarup;
Shri George Fernandes;
Shri J. H. Patel;
Shri Sidheshwar Prasad;
Shri Ram Kishan Gupta;
Shri Madhu Limaye;
Dr. Ram Manohar Lohia:

Shri S. M. Bamerjee:
Shri N. S. Sharma:
Shri A. B. Vajpayee:
Shri Sharda Nand:
Shri Brij Bhushan Lal:
Shri Ram Singh Ayarwal:

Will the Minister of Education be pleased to state:

(a) whether a new common script has been evolved applicable to all the Indian languages;

(b) if so, the advantages that the script promises; and

(c) the reaction of the State Governments and the people with different mother-tongues?

The Minister of State in the Ministry of Education (Shri Sher Singh):

(a) to (c). Certain dia-critical marks have been added to the devanagari script in order to equip it to express also all those sounds which are peculiar to the various languages mentioned in the eighth schedule of the Constitution and Sindhi.

The devanagari script, so modified, can be used for transcription of the different regional languages of the country, and thus it can serve as a link among them. It can also be used as an additional script for the various regional languages. It will facilitate learning of Indian languages and thus help closer contact amongst them.

A pamphlet containing the modified script alongwith its application to the various regional languages, as a sample, has been brought out. Its copies have been widely circulated. It has also been reported in the English and languages newspapers. No formal comments of any State Government or an established organisation have been received so far.

National Laboratories

*198. **Shri P. Viswambharan:** Will the Minister of Education be pleased to state:

(a) the names of the National Laboratories in India and their location;

(b) whether there was any suggestion from the Kerala Government to

locate the National Biological Laboratory in Kerala;

(c) if so, the reasons for not accepting the suggestion; and

(d) the reasons which compelled Government not to establish any national laboratory in the educationally most advanced State of Kerala?

The Minister of Education (Dr. Triguna Sen): (a) A list of National Laboratories/Institutes under the aegis of the Council of Scientific and Industrial Research is laid on the Table of the House. [Placed in Library. See No. LT-477/67].

(b) Yes, Sir.

(c) An Expert Committee was appointed to go into the question of location of the National Biological Laboratory. The Committee considered proposals to locate the Laboratory at suitable sites in the States of Punjab, Kerala, Uttar Pradesh and West Bengal and came to the conclusion that Palampur in Kangra Valley was the most suitable place for the location of the National Biological Laboratory.

(d) There is no such decision. An Indian Ocean Biological Centre of the National Institute of Oceanography is functioning at Ernakulam.

Financial Structure of D.M.C. & N.D.M.C.

*200. **Shri B. S. Vidyarthi:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received report of the Commission appointed to inquire into the financial structure of the Municipal Corporation of Delhi and the New Delhi Municipal Committee; and

(b) if so, the major recommendations of the Commission and the details of those which have been accepted by Government?